

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 3668

ANSWERED ON 10.08.2023

REGULATION OF GROUND WATER

† 3668. SHRI RAMCHARAN BOHRA

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the framework/guidelines being applied/followed by the Government to regulate ground water management activities in the country;
- (b) the details of the ground water projects implemented by the Government in the country, State-wise along with the status of these projects;
- (c) whether any collaboration has been made by the Government with any foreign or domestic and Government or private entities for such projects; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

- (a) Water being State subject, groundwater management is regulated by the states as per extant Central/ State guidelines promulgated/issued from time to time. However, some of the framework/guidelines notified/issued by the Central Government are as under:
 - i. Central Ground Water Authority (CGWA) has been constituted under section 3(3) of the "Environment (Protection) Act, 1986" for the purpose of regulation and control of ground water by industries, mining projects, infrastructure projects etc in the country. The guidelines in this regard, with pan-India applicability, were notified by the Ministry on 24 September 2020 with subsequent amendment on 29 March 2023. CGWA and States issue No Objection Certificate (NOC) for extraction of groundwater to various industries/project proponents as per their jurisdiction and as per the extant guidelines. The guidelines also include provisions for groundwater management in agriculture sector. The detailed guidelines are available at the weblink: <https://cgwa-noc.gov.in/LandingPage/Guidelines.htm>
 - ii. Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which also includes provision of rain water harvesting. So far, 21 States/UTs have adopted and implemented the Model ground water legislations with certain modifications suiting to their needs.

- iii. Model Building Bye Laws (MBBL) 2016 circulated by Ministry of Housing & Urban Affairs include provisions for Rainwater Harvesting and it has been shared with all the States/ UTs. So far, 35 States/UTs have adopted the provisions of rainwater harvesting of MBBL-2016.

(b) Water being a State subject, effective rainwater harvesting/recharge of groundwater including taking up groundwater projects for its sustainable management in the country falls under States' mandate. However, a number of steps have been taken by Central government which can be accessed through web-link

<https://cdnbbsr.s3waas.gov.in/s3a70dc40477bc2adceef4d2c90f47eb82/uploads/2023/02/2023021742.pdf>

Some of them are listed as under.

- i. Government of India is implementing Jal Shakti Abhiyan (JSA) in the country. First JSA was launched in 2019 in water stressed blocks of 256 districts which continued during the years 2021 and 2022 ,(across entire country both rural and urban areas) with the primary aim to effectively harvest the monsoon rainfall through creation of artificial recharge structures, watershed management, recharge and reuse structures, intensive afforestation and awareness generation etc. JSA for the year 2023 have been launched by Hon'ble President of India on 04 March 2023 with the theme "Source Sustainability for Drinking Water". Central Government is generally utilizing the funds available under MGNREGA and PMKSY-Watershed development component for supporting the JSA.
- ii. Hon'ble Prime Minister has launched Amrit Sarovar Mission on 24th April 2022. The Mission is aimed at developing and rejuvenating 75 water bodies in each district of the country as a part of celebration of Azadi ka Amrit Mahotsav.
- iii. Atal Bhujal Yojana (Atal Jal), a Rs. 6000 crore Central Sector Scheme, is being implemented by the Ministry for sustainable management of ground water resources which include activities like preparation of water security plan at Gram Panchayat level in participatory mode by involving communities to use available groundwater and surface water in an efficient manner. The scheme is being taken up in select areas that include 80 districts, 229 administrative blocks and 8220 water stressed Gram Panchayats of seven States, viz. Haryana, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh from 01.04.2020. This is first scheme of its kind which involve community-based planning, monitoring, sharing and use of groundwater data, capacity building of all stake-holders, community led groundwater management through a combination of demand side and supply side management.
- iv. Ground Water Management and Regulation (GWM&R) scheme is a continuing central sector scheme being implemented in the country by Central Ground Water Board (CGWB). Major activities being taken up under the scheme include aquifer mapping (NAQUIM) for the entire country and other activities of CGWB such as ground water level and quality monitoring on

regular basis, assessment of dynamic ground water resources in collaboration with States/UTs, regulation and control of ground water withdrawal in certain States/UTs, taking up few demonstrative recharge projects in selected water stressed areas, strengthening of scientific infrastructure for technological upgradation etc.

- v. National Aquifer Mapping and Management Programme (NAQUIM) which has been implemented with the objectives to delineate and characterize the aquifers and develop plans for ground water management. The entire mappable area of the country (around 25 lakh sq km) has been covered under the programme. The details have been shared with States/UTs for suitable interventions. State-wise details in this regard is given at **Annexure I**.
- vi. The GWM&R scheme has a small component for artificial groundwater recharge which is demonstrative in nature. During the last 04 years, CGWB has taken up three demonstrative artificial recharge projects under the scheme, details of the funds allocated are given at **Annexure II**.

(c) & (d) Atal Bhujal Yojana is a Central Sector scheme which is being implemented in collaboration with World Bank to strengthen demand side management of ground water.

Further, CGWB has prepared “Empowering Village Communities for A Sustainable Water Future: A Resource Book for village level para-hydrogeologists” jointly with MARVI (Managing Aquifer Recharge and Sustaining Groundwater Use through Village-level Intervention) partners which, inter-alia, include Western Sydney University, Australia, CSIRO Land & Water, Australia, Arid Communities and Technologies, Bhuj and Development Support Center, Ahmedabad. This is a step which is likely to help facilitate participation of village communities in ground water resource management including adequate awareness generation, ensuring a sustainable water future.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 3668 TO BE ANSWERED IN LOK SABHA ON 10.08.2023 REGARDING “REGULATION OF GROUNDWATER”.

Sl. No.	State/UT	Total Area	Area targeted for coverage (Mappable area only)	Coverage till March 2023
1	Andaman & Nicobar UT	8,249	1,774	1,774
2	Andhra Pradesh	1,63,900	1,41,784	1,41,784
3	Arunachal Pradesh	83,743	4,703	4,703
4	Assam	78,438	61,826	61,826
5	Bihar	94,163	90,567	90,567
6	Chandigarh UT	115	115	115
7	Chhattisgarh	1,36,034	96,000	96,000
8	Dadra & Nagar Haveli,	602	602	602
9	Daman & Diu UT	1,483	1,483	1,483
10	Goa	3,702	3,702	3,702
11	Gujarat	1,96,024	1,60,978	1,60,978
12	Haryana	44,212	44,179	44,179
13	Himachal Pradesh	55,673	8,020	8,020
14	Jammu & Kashmir UT	1,67,396	9,506	9,506
15	Jharkhand	79,714	76,705	76,705
16	Karnataka	1,91,808	1,91,719	1,91,719
17	Kerala	38,863	28,088	28,088
18	Lakshadweep UT	32	32	32
19	Ladakh UT	54,840	963	963
20	Madhya Pradesh	3,08,000	2,69,349	2,69,349
21	Maharashtra	3,07,713	2,59,914	2,59,914
22	Manipur	22,327	2,559	2,559
23	Meghalaya	22,429	10,645	10,645
24	Mizoram	21,081	700	700
25	Nagaland	16,579	910	910
26	Odisha	1,55,707	1,19,636	1,19,636
27	Puducherry UT	479	454	454
28	Punjab	50,368	50,368	50,368
29	Rajasthan	3,42,239	3,34,152	3,34,152
30	Sikkim	7,096	1,496	1,496
31	Tamil Nadu	1,30,058	1,05,829	1,05,829
32	Telangana	1,11,940	1,04,824	1,04,824
33	Tripura	10,492	6,757	6,757
34	Uttar Pradesh	2,46,387	2,40,649	2,40,649
35	Uttarakhand	53,484	11,430	11,430
36	West Bengal	88,752	71,947	71,947
	Total	3294105	2514437	2514437

ANNEXURE –II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 3668 TO BE ANSWERED IN LOK SABHA ON 10.08.2023 REGARDING “REGULATION OF GROUNDWATER”.

The details of the funds sanctioned by CGWB during last four years under GWM&R Scheme for the construction of demonstrative rain water harvesting structures

S. No.	Project	Year	Type of Structures	Fund sanctioned (in Crores)
1.	Aquifer recharge in Aspirational Districts: 1. Osamanabad block, Osamanabad district, Maharashtra state 2. Pulivendula block, YSR Kadapa district, Andhra Pradesh and 3. Bachennapet block, Warangal district, Telangana state.	2018-20 (completed)	1. Check Dam-55, Piezometers-20 Rain Water Harvesting structures-46. 2. Check Dams-16, Percolation Tank-4, Sub-Surface Barriers-01, Recharge Shaft-36, Piezometers-12. 3. Check Dams-6, Sub-Surface Barrier-01, Recharge Shafts-31, Piezometers-9	54.38
2.	Bridge Cum Bandhara (BCB) in Maharashtra	2018-20 (Completed)	05	30.29
3.	Artificial Recharge in select water stressed Districts of Rajasthan	In progress	1. Indroka Zoned Earth fill Dam with Clay Core-1 2. Bastawa Mata Concrete Gravity Dam-1 3. Water Harvesting Structures-154	164.81
